

ITEM NO.48

COURT NO.16

SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21450-21451/2023

[Arising out of impugned final judgment and order dated 01-10-2020 in MFA No. 2162/2018 01-10-2020 in MFA No. 4016/2018 passed by the High Court of Karnataka at Bengaluru]

PRABHAVATHI & ORS.

Petitioner(s)

VERSUS

THE MANAGING DIRECTOR BANGALORE METROPOLITAN  
TRANSPORT CORPORATION

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 10-02-2025 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) :Mr. C.B.Gururaj, Adv.  
Mr. Prakash Ranjan Nayak, AOR  
Mr. Animesh Dubey, Adv.  
Mr. Apoorv Nautiyal, Adv.

For Respondent(s) :Mr. Radhakrishna S Hegde, Adv.  
Mrs. Harsh, Adv.  
Mr. Shanti Prakash, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard learned counsel for the parties.
2. Hearing concluded.
3. Reserved for order/judgment.

(RAJNI MUKHI)  
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)  
COURT MASTER (NSH)